

NOTIFICATION

New Delhi, the 23rd April, 1992

G.S.R. 441(E).—In exercise of the powers conferred by section 9 of the Sugar Development Fund Act, 1982 (4 of 1982), the Central Government hereby makes the following rules further to amend the Sugar Development Fund Rules, 1983 namely :—

1. (1) These rules may be called the Sugar Development Fund (Amendment) Rules, 1992.
- (2) They shall come into force on the date of their publication in the Official Gazette.

[भाग II—खंड 3 (i)]

भारत का राजपत्र : प्रकाशन

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2. In the Sugar Development Fund Rules, 1983 (hereinafter referred to as the said rules), in rule 16, after sub-rule (6), the following proviso shall be inserted, namely :—

“Provided further that the Central Government shall authorise payment of the said loan only to such sugar undertakings who have fully repaid all the sums due in respect of the Sugar Development Fund and Levy Sugar Price Equalisation Fund.”

3. In rule 17 of the said rules, in sub-rule (1), after the second proviso, the following proviso shall be inserted, namely :—

“Provided further that the Central Government shall authorise payment of the said loan from the Fund only to such sugar undertakings which have fully repaid all the sums due in respect of the Sugar Development Fund and Levy Sugar Price Equalisation Fund.”

[File No. 1-4/92-SDF]

S. K. TRIPATHI, Jt. Secy.

*Foot Note : The principal rules were published in the Gazette of India vide No. GSR 752(E), dated the 27th September, 1983 and subsequently amended vide No.

(1) GSR 817(E), dated the 20th December, 1984;

(2) GSR 838(E), dated the 11th November, 1985;

(3) GSR 551(E), dated the 6th May, 1988; and

(4) GSR 235(E), dated the 24th April, 1991.